

very good, but the applicant lacks necessary financial resources.

(c) No, Sir.

(d) Does not arise.

Clearance of Films by Censor Authorities

4133. SHRI SATISH AGARWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many films were cleared by the censor authorities during the emergency in the country and how many of them were of Indian make;

(b) what are the criteria of adjudging a film for censor and release;

(c) whether the criterion has been changed after the emergency if so, what will be the fate of films which were barred for release by the erstwhile Government; and

(d) whether Government intend to review terms and conditions of the Film Censor Board; if so what will be the norms?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) During the period of Emergency the Board of Film Censors certified 884 India feature films and 206 imported feature films. During the period July 1975 to March 1977 the Board also certified 2140 Indian and 1832 imported short films.

(b) All films are examined in accordance with the provisions of the Cinematograph Act, 1952, the Rules made thereunder and Directions issued by Government, setting out the Principles to guide the Board in sanctioning films for public exhibition.

(c) Certain administrative instructions which were issued to the Board of Film Censors during the period of Emergency, have now been rationalised in accordance with the provisions

of the Cinematograph Act, 1952. The Cinematograph Act does not have any provisions under which the Central Government can review their own decisions taken earlier.

(d) Yes, Sir. The matter is under examination.

National Highways in Kerala

4135. SHRI VAYALAR RAVI:

SHRI N. SREEKATAN NAIR:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the total length of National Highways constructed so far in the State of Kerala with Central assistance;

(b) the total amount sanctioned so far for this purpose; and

(c) the amount proposed to be sanctioned during the year 1977-78?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The total length of the two National Highways Nos. 17 and 47 in the State of Kerala is 706 Kms, excluding lengths falling within Municipal limits. These Highways were mostly existing when these were declared as National Highways, and since then the expenditure on their development and maintenance is being met by the Central Government.

(b) A total expenditure of Rs. 1522.18 lakh has been incurred on the development of National Highways in Kerala during the period from 1956-57 to 1976-77.

(c) A sum of Rs. 250.00 lakhs has been earmarked for construction of National Highway (Original) works in Kerala during 1977-78.